

MAMATA TARGETS BJP THE DAY AFTER POLLS

'Exit polls meant to demoralise TMC'

● If attacked, don't retaliate now; will cross 226 seats, CM tells party

RAVIK BHATTACHARYA
Kolkata, April 30

A DAY AFTER polling concluded in West Bengal and most exit polls gave the Opposition BJP the edge, TMC chief and Chief Minister Mamata Banerjee urged party workers and people of the state to guard strong rooms where Electronic Voting Machines (EVMs) are stored, saying she too would stand vigil.

In a video message posted on social media, Banerjee rejected the exit poll projections, saying they had been aired on the "instruction of the BJP" to "demoralise" TMC workers and said her party would cross 226 seats in the House of 294.

Asking TMC workers to remain calm, she said they must not "retaliate right now" if attacked. "I am asking our workers and the general people to guard the strong rooms and counting centres. I ask all our candidates in 294 seats to individually guard the strong



Polling officials carry sealed EVMs, to be kept in strong rooms before declaration of results of the West Bengal Assembly elections, in Howrah on Thursday (left); West Bengal CM Mamata Banerjee shares a video message ahead of counting on May 4



rooms and counting centres. In my area, I will do so. Guard during the day and night. If I can do it, you too can. Stay awake at night during the vigil and in the morning hand over the job to others," she said.

Banerjee alleged there was a plan to "change the machines (EVMs)" once they are taken out of strong rooms and sent to counting centres. "There should be no negligence on your part," she said.

She instructed party leaders not to leave the counting table until she holds a press

conference on May 4, the counting day. "Also, remember, whatever the count is on the table, they will change it while uploading it to computers. Keep an eye on that, too," she said, adding, "I will be at the counting hall. All other candidates should also be in the counting hall. You have worked so hard. This you will have to do for Bengal."

She accused the BJP of "manipulating the exit polls" to keep the market stable. "Since the BJP realised it has lost, it is playing a final game by

using the media to discourage our workers. If the truth comes out, there will be a landslide in the share market. Therefore, to keep the share market stable, they did this. They did this in 2016 and in 2021, too. Whatever is shown in the name of exit polls is coming from the BJP," she alleged.

"The Prime Minister, the Home Minister, and (BJP) leaders of 19 states wanted to subdue us, but they themselves have been subdued in the voting machines. I assure you, whatever is being shown on TV

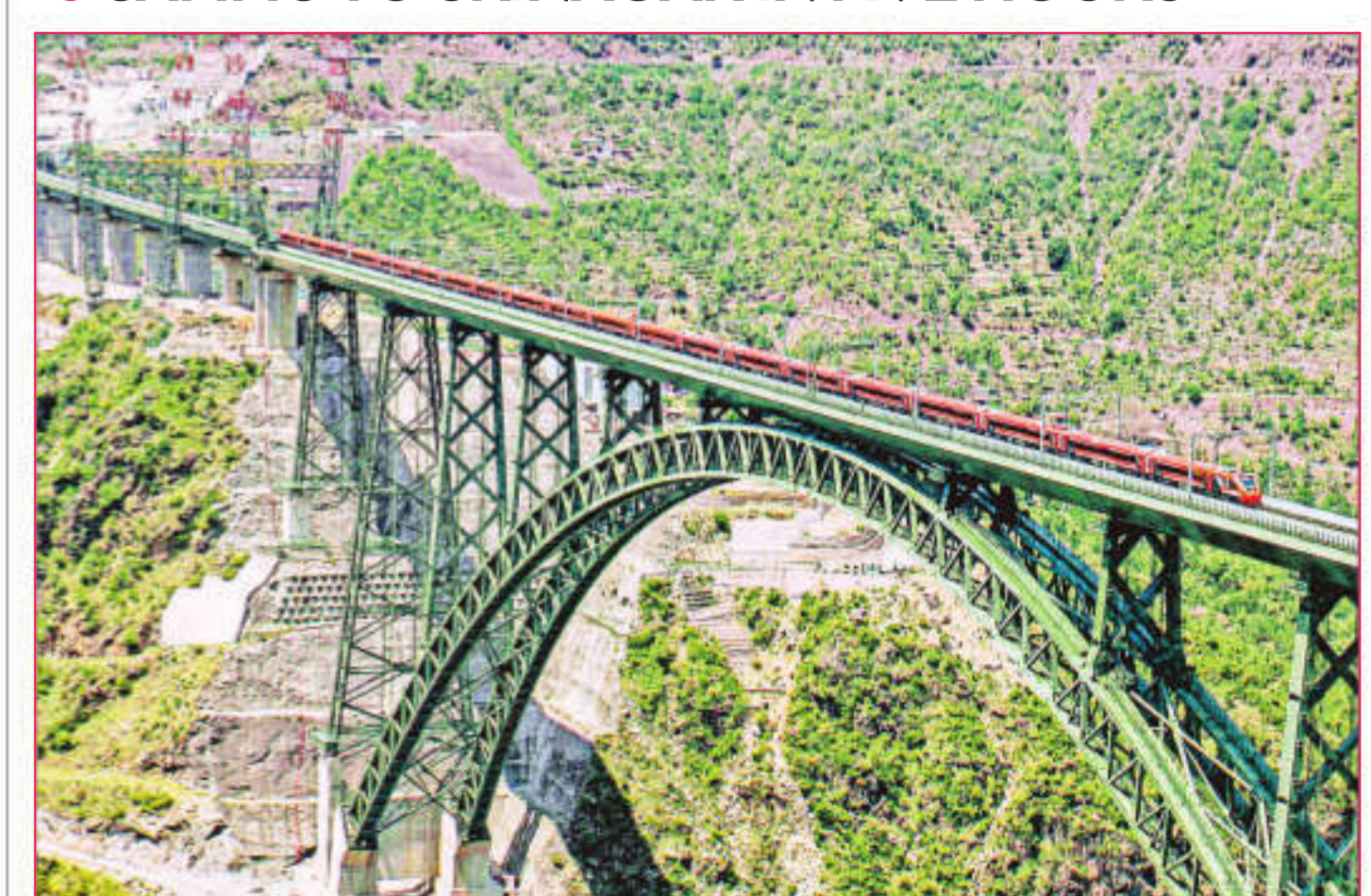
channels is done through paying bribes or forcefully. This is because we may get 230 (seats). We will cross 226 in 2026. I have complete trust in people who have voted en masse," she said.

She thanked voters for standing in long queues in the heat on polling day. "I am also grateful to our workers who fought hard during the elections. They tolerated atrocities by the Central forces," she said.

Banerjee alleged that the Central forces and police officers from other states whom the Election Commission had deployed as observers "beat up" people and TMC workers. "Even women and children were not spared. I was awake for two nights as they (Central forces) raided the homes of our workers and leaders. Many of our workers have been arrested so that they cannot be our agents on polling day," she said.

"Please remain calm and trust your Didi and the people of Bengal. Rest assured, our 'Maa-Mati-Manush' government (the government of Mother, Land and People) will be formed again. If attacked, don't retaliate right now. Stay calm. I will ask the administration not to touch our workers on counting day," she said.

JAMMU TO SRINAGAR IN FIVE HOURS



A Vande Bharat Express crosses the Chenab Bridge for the first time on Thursday. Union Minister for Railways Ashwini Vaishnaw flagged off the 20-coach Vande Bharat Express between Jammu and Srinagar. Services for the general public will commence on May 2. The train will cover the 266-km distance between Jammu Tawi and Srinagar in a record travel time of 4 hours and 50 minutes

Mamdani's advice to Charles: Give Koh-i-Noor back to India

NEW YORK CITY Mayor Zohran Mamdani said he would encourage King Charles III to return the Koh-i-Noor diamond. "If I was to speak to the King separately from that, I would probably encourage him to return the Koh-i-Noor diamond," Mamdani said at a press conference Wednesday before he met the British monarch in the city later in the day. Mamdani was asked what he would say to the King, who visited New York City on the second day of his State Visit to the US.

Hours later, Mamdani met King Charles at the 9/11 memorial, but it was not confirmed whether he discussed the Koh-i-Noor issue with the British monarch.

King Charles and Queen Camilla visited the 9/11 Memorial to pay their respects to the victims of the terror attack.

King Charles addressed a



Britain's King Charles with New York City Mayor Zohran Mamdani during a visit to the 9/11 Memorial

joint meeting of the US Congress Tuesday, as he and Queen Camilla were honoured at a state dinner hosted by President Donald Trump and First Lady Melania Trump in the White House.

They also visited Harlem Green, a network of urban farms supporting children and

families in Upper Manhattan. The 105.6-carat Koh-i-Noor diamond was given to Queen Victoria in 1849 by Maharajah Duleep Singh. It was worn by the Queen Mother on her crown in 1937. India has indicated that it will continue to explore ways to bring back the Koh-i-Noor from the UK.

The country has been raising the matter from time to time with the UK government and said it will continue to explore ways and means for obtaining a "satisfactory resolution of the matter". The Koh-i-Noor diamond is currently displayed at the Tower of London. The diamond, set within the Crown of Queen Elizabeth the Queen Mother, has "many previous owners, including Mughal Emperors, Shahs of Iran, Emirs of Afghanistan, and Sikh Maharajas," according to the Historic Royal Palaces charity.

POLL POSITION

EC reviews repoll plea in 77 booths in Bengal

THE ELECTION COMMISSION is actively looking into demands for repolling in 77 booths across four Assembly constituencies in South 24 Parganas district after the second phase of West Bengal elections held on April 29, an official said on Thursday. The poll panel received 32 complaints of repolling from Falta, followed by Diamond Harbour (29), Magrahat (13) and three from Budge Budge, he said. Demands for repolling are generally made by political parties, candidates, polling agents, or even observers, citing specific irregularities such as EVM malfunction, booth capturing, intimidation, or violation of the secrecy of voting.

PTI

Counting centres in West Bengal may be reduced

THE ELECTION COMMISSION is likely to reduce the number of counting centres for the West Bengal Assembly polls to 77 from 87 earlier, even as questions were raised by the ruling Trinamool Congress over the move just days ahead of counting, an official said on Thursday. The authorities did not reveal the reason for the move. Chief Electoral Officer (CEO) of West Bengal, Manoj Kumar Agarwal, said the number of counting centres was earlier brought down from 108 to 87 about two weeks ago for the 294 Assembly constituencies in the state. Officials said that Agarwal is likely to visit several centres personally.

PTI

Poll panel introduces ID cards with QR code

SEEKING TO ELIMINATE the possibility of unauthorised persons entering counting centres on May 4, the Election Commission has introduced a QR code-based photo identity card system. While it will become operational on May 4 when votes are counted for five assemblies, it will be a standard practice in all future Lok Sabha, assembly and bye-elections, the poll authority said. Assam, Kerala, Tamil Nadu, West Bengal and Puducherry went to polls earlier this month for which counting is next week. A three-tier security mechanism has been prescribed for verification of identity at counting centres.

PTI

PUBLIC NOTICE
Notice is hereby given to the Public at large on behalf of Indian Bank Borivali (W) regarding 'THE LOSS OF ORIGINAL AGREEMENT dated 11.12.1981, executed between M/s Bonanza Industrial Estate Pvt Ltd. AND Mahendra Rasiklal Shah, in respect of Industrial Unit No. C-9, on 2nd Floor, in 'C' Wing, in building known as Bonanza Industrial Estate and Society known as 'Jai Bonanza Industrial Estate Premises Co-op. Society Ltd.', Ashok Chakravarti Road, Kandivali (East), Mumbai - 400011, mortgaged to Indian Bank Borivali West Branch on 09.06.2023 by Mr. Kamal M. Maniar & Mrs Beena K. Maniar. The Police complaint regarding the misplacement of the aforesaid document dated 08/04/2026 is lodged with Borivali Police Station under **Lost Report No. 48241-2026.** Any person having any claim / interest / objection in respect of the said property as and by way of Sale, exchange, mortgage, agreement, contractual right, charge, gift, trust, maintenance, inheritance, possession, lease, lien, easement license or otherwise howsoever are hereby requested to inform same known in writing along with necessary supporting documents thereof to the undersigned or Indian Bank, Borivali West Branch, Address - Shop No. 1 - 5, Ashok Nagar - B, Building No. 1, New Ashok Nagar, Vazira, Borivali West, Mumbai 400091 within a period of Fourteen days from the date of publication hereof, failing which it shall be construed that aforesaid property is deemed to have clear, marketable & transferable title and is free from all encumbrances. Any subsequent reference/claim/interest/objection in respect of the said property shall not be considered and will be deemed to have been waived and forfeited.
Dated this 30.04.2026
Pankaj Agarwal, Advocate
D/5, Basant Court, Opp. Sion, Rly. Station, Sion (W), Mumbai - 400022

AGRIM Housing Finance Pvt Ltd.
Office no 3212, A wing, 32nd floor Marathon Raigad, NM joshi marg, Lower Parel East, Mumbai 400013
DEMAND NOTICE
Notice U/s 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called 'Act'). It is bring to you notice that your loan account has been declared as NPA by **AGRIM Housing Finance Pvt. Ltd. (AHFC)** having its registered office at 3212, 32nd Floor, Marathon Futrex, NM Joshi Marg, Lower Parel, Mumbai - 400013 (hereinafter called AHFC) and you are liable to pay total outstanding again your loan to AHFC. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. Therefore, we hereby call upon you to discharge in full your liabilities to AGRIM Housing Finance Pvt. Ltd. within 60 days from date of this notice failing which AHFC will be empowered to exercise the power under Section 13(4) of the ACT. The details of borrowers and secured assets are as under:-

| Loan No/ Borrower(s) Name | Notice Amount (Rupees) |
|---|---|
| Loan Account No. - AHFC00120222300249 | 1647106/- (Sixteen Lakh Forty-Seven Thousand One Hundred Sixty Only) |
| SATISH SHASHIKANT MAHINDRAKAR & Kamal Nishikant Mahindrakar (Branch - Kalyan) | Applicant Address : AL/5 shaantidoot apt flat no 13/13, sector 5, ganpali mandir, India, Maharashtra, Thane, Andoli, 400708 |

Schedule of Property/ Secured Asset : Flat No. 202, 2nd Floor, Sai Jeevan Apartment, Karjat Murbad Road, Neraj, Raigad, 410101.

| Loan No/ Borrower(s) Name | Notice Amount (Rupees) |
|--|---|
| Loan Account No. - AHFC00120222300120 | 1040699/- (Ten Lakh Forty Thousand Six Hundred Ninety-Nine Only) |
| RUPESH KISAN KONDULE (Branch - Kalyan) | Applicant Address : MU ADSARE KHURD PO TAKED BU, ADSARE KHURD, India, Maharashtra, Nashik, Igatpuri, 422403 |

Schedule of Property/ Secured Asset : Flat No 207, 2nd floor, Samdhan Residency, Vasundhri Village, vasundhri Road, Titwala (W)
Date: 01.05.2026, Place: Mumbai
Sd/- Authorised Officer
AGRIM Housing Finance Pvt Ltd.

बैंक ऑफ बरौदा Bank of Baroda
Bank of Baroda, Vasai Gaon Branch: Thomas Baptista College Campus, Near Papadi Church, P.O. Papadi, Vasai West, Palghar - 401207, Maharashtra
E-mail: vasaiga@bankofbaroda.co.in
POSSESSION NOTICE (For Immovable Property)
Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 10.02.2026 Under Section 13 (2) of the said Act calling upon the Borrower **M/s. Shree Paper Mart, Prop. Sh. Shrinarayana Radheshyam Tiwari S/o Sh. Radheshyam Tribhuvannath Tiwari & Mrs. Durga Rajnarayan Tiwari W/o Mr. Rajnarayan Tiwari.** to repay the amount mentioned in the notice being **Rs. 58,98,075.87/- (Rupees Fifty-Eight Lakhs Ninety-Eight Thousand Seventy-Five and Eighty-Seven Paise Only)** As on Dated 09.02.2026, plus unapplied/unserviced interest, within 60 days from the date of receipt of the said notice. The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the Borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 9 of the said Rule on this 28th day of April of the year 2026. The borrower and the others mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda Vasai Gaon Papadi Branch for an amount **Rs. 58,98,075.87/- (Rupees Fifty-Eight Lakhs Ninety-Eight Thousand Seventy-Five and Eighty-Seven Paise Only)** As on Dated 09.02.2026, and interest thereon. The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.
Description of the Immovable Property
Equitable Mortgage In Respect Of Shop No. 05, Ground Floor, In The Building Known As Sohan Plaza, Bearing Survey No. 38, Hissa No. B, Situated At Revenue Village Navghar Vasai Road (E) Palghar - 401202
Date: 28/04/2026
Place: Palghar
Sd/-
Authorized Officer
(Bank of Baroda)

यूनियन बैंक Union Bank of India
OPERA HOUSE, MUMBAI (31880) Branch : Address at 9/15 Mama Parmanand Marg, Queens Road Opera House, Mumbai, Maharashtra, 400004
Contact no: 9137531880 Mail ID: ubin051980@unionbankofindia.bank
(See Rule 8(1)) POSSESSION NOTICE (For Immovable Property)
Whereas The undersigned being the Authorised Officer of Union Bank of India, OPERA HOUSE, MUMBAI, Branch, Address at 9/15 Mama Parmanand Marg, Queens Road Opera House, Mumbai, Maharashtra, 400004, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.11.2025 calling upon the borrower **M/s BON INTERNATIONAL (Partnership Concern)** and the guarantors **Durgesh Ramesh Mehta, Nilay D. Mehta & Darshil Durgesh Mehta** to repay the amount mentioned in the notice being **Rs. 3,41,79,525.69 (Rupees Three Crores Forty-One Lakhs Seventy Nine Thousand Five Hundred Twenty Five and Sixty Nine Paise Only)** within 60 days from the date of receipt of the said notice. The borrower & guarantors having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 29th day of April 2026. The borrower & guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India under for an amount **Rs. 3,41,79,525.69 (Rupees Three Crores Forty-One Lakhs Seventy Nine Thousand Five Hundred Twenty Five and Sixty Nine Paise Only)** and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.
DESCRIPTION OF IMMOVABLE PROPERTY
Land and Industrial Building on NA Plot No. 7, Survey No. 22, Hissa No. 2 at Village Poman, Tal- Vasai, Dist. Palghar measuring plot area of 929.39 Sq. Mtrs in the name of M/s Bon International (Security Interest ID: 400024753141) East: Terrazo South West: Open Space North: Yogesh Panchal Arya Panchal Metal Work Shop South: Ram Mandir Road
Unit No. 12, Ground Floor, Veena Industrial Premises CHS, Veena Industrial Estate, Plot No. B-61, Near Monginis Cake Company, Veena Desai Road, Andheri (West), Mumbai - 400 058 measuring Built up area of 820 Sq. Ft and mezzanine floor of 760 Sq. Ft. In the name of M/s Bon International (Security Interest ID: 400024753146) East: Oberai Buildings West: Scheme road 30 feet wide North: Oberai Tower South: Reault Services
Place: Mumbai
Date: 29.04.2026
Sd/- Chief Manager cum
Authorized Officer
Union Bank of India

SADHANA NITRO CHEM LIMITED
Corporate Identity Number: L24110MH1937P3C10698
Registered Office: 501 Naravali Mahalaya, 18 Homi Modi Street, Mumbai, Maharashtra, India, 400011
Tel: +912268663300, Website: www.sncil.com, Email: sncil@nitrochem.com
NOTICE OF THE 01/05/2026 EXTRA - ORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO - VISUAL MEANS (OAVM)
Notice is hereby given to the Members of the Sadhana Nitro Chem Limited ("Company") pursuant to the provisions of Section 96 of the Companies Act, 2013 ("Act") read with the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), that the 01/05/2026 Extra Ordinary General Meeting of the Company (EGM) is scheduled to be held on Friday, May 22, 2026 at 02:00 PM (IST) to transact the business, as set out in the notice of EGM.
The Ministry of Corporate Affairs ("MCA"), vide its General Circular No. 14/2020 dated April 8 2020, and General Circular No. 17/2020 dated April 13, 2020, General Circular No.22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 29, 2020, General Circular No.39/2020 dated December 31, 2020, General Circular No.10/2021 dated June 23, 2021, General Circular No.20/2021 dated December 8, 2021, General Circular No.03/2022 dated May 05, 2022, General Circular No. 11/2022 dated December 28, 2022, General Circular No. 09/2023 dated September 25, 2023, General Circular No. 09/2024 dated September 19, 2024, General Circular No. 03/2025 dated September 22, 2025 and all other applicable circulars prescribing the procedures and manner of conducting the General Meeting through VCOAVM along with Circular number SEBI/ HO/ CFD/ CMD/1/ CRI/ P/ 2020/ 79 dated May 12, 2020, SEBI/HO/CFD/CMD/2/CRI/ 2021/111 dated January 15, 2021 and SEBI/HO/CFD/ CFO-PD-3/P/CIR/2023/187 dated October 03, 2024 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "the Circulars"). Hence, in compliance with the Circulars, the 01/05/2026 EGM of the Company shall be conducted through VCI/OAVM on Friday, May 22, 2026, at 02:00 PM (IST).
The Company has sent electronic copies of EGM notice on April 30, 2026, to those Members whose e-mail addresses are registered with the Company's Depository Participant as on April 24, 2026. The Notice of EGM is available on the website of the Company at www.sncil.com and on the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited (NSDL) at www.evoting.nsdl.com.
Members holding shares either in physical form or in dematerialized mode, as on the cut-off date i.e. May 15, 2026, being the cut-off date, may cast their vote electronically on the Resolutions set forth in the Notice of EGM through electronic system of NSDL (remote e-voting). All the members are hereby informed that:
I. The businesses, as set out in the notice of EGM, may be transacted through remote e-voting or e-voting system at the EGM.
II. The remote e-voting period commences on Tuesday, May 19, 2026, at (09:00 A.M. IST) and ends on Thursday, May 21, 2026, at (05:00 PM IST). During this period members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date may cast their vote by remote e-voting. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
III. The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the EGM shall be Friday, May 15, 2026.
IV. Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending a request evoting@nsdl.co.in.
V. Only those Members, who will be present in the EGM through VCI/OAVM facility and have not casted their vote on the Resolution through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the EGM.
VI. Members who have voted through Remote e-voting will be eligible to attend the EGM. However, they will not be eligible to vote at the EGM.
VII. The detailed procedure and instruction for remote e-voting and e-voting during the EGM are given in the notice of EGM.
VIII. In case of any queries relating to remote e-voting/e-voting, members may refer to Frequently Asked Questions (FAQ) for members and e-voting user manual for members available at the download section of www.evoting.nsdl.com or call at 022-4886 7000 or send a request to Ms. Rimpa Bag, Assistant Manager - NSDL, at timpatbag@nsdl.com / 022 - 4886 7000 through email at evoting@nsdl.com or write to the Company at sncil@nitrochem.com
For Sadhana Nitro Chem Limited
Sd/-
Nitin Rameshchandra Jani
Company Secretary
Membership No. A457
Date: April 30, 2026
Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF (PS IT INFRASTRUCTURE & SERVICES LIMITED)
RELEVANT PARTICULARS

| | |
|---|--|
| 1. Name of corporate debtor | PS IT Infrastructure & Services Limited |
| 2. Date of incorporation of corporate debtor | 17/05/1982 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | L72900MH1982PLC027146 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Office No. 308, 82B Agarwal Centre, Near Malad Industrial Estate, Kanchpada, Malad West Mumbai- 400064. |
| 6. Insolvency commencement date in respect of corporate debtor | 29.04.2026 |
| 7. Estimated date of closure of insolvency resolution process | 26.10.2026 (being 180 days from 29.04.2026) |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Rajnesh Kumar Aggarwal IBB/PA-001/IP-P00886/2017-2018/11483 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | C-60, 3rd Floor, C-Block, Community Centre, Janak Cinema Complex, Janak Puri, New Delhi- 110058 ca@ankadvisors.in |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | C-60, 3rd Floor, C-Block, Community Centre, Janak Cinema Complex, Janak Puri, New Delhi- 110058 rajinfra.cri@gmail.com |
| 11. Last date for submission of claims | 13.05.2026 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional | NA |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | a) Web link: https://ibbi.gov.in/en/home/downloads Physical Address: C-60, 3rd Floor, C-Block, Community Centre, Janak Cinema Complex, Janak Puri, New Delhi- 110058 b) NA |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PS IT Infrastructure & Services Limited on 29.04.2026. The creditors of PS IT Infrastructure & Services Limited, are hereby called upon to submit their claims with proof on or before 13.05.2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Rajnesh Kumar Aggarwal
IBBI/PA-001/IP-P00886/2017-2018/11483
Interim Resolution Professional
C-60, 3rd Floor, C-Block, Community Centre,
Janak Puri, New Delhi- 110058
Date: 01.05.2026
Place: New Delhi
AFA Valid upto- 30-Jun-27

बैंक ऑफ बरौदा Bank of Baroda
Bank of Baroda, Zonal Stressed Assets Recovery Meher Chambers, Ground Floor, Dr. Sunderlal Behal Marg, Ballard Estate, Mumbai - 400001, E-mail: ARBOM@bankofbaroda.bank.in
POSSESSION NOTICE (For Immovable Property)
Whereas, The undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated March 11, 2022 under Section 13 (2) of the said Act calling upon the Borrower **M/s. D Corp Agro Foods Pvt. Ltd.** and Mr. Gajanan Ramakant Desai (Director/Guarantor), Mr. Durgesh Gajanan Desai (Director/Guarantor), Mrs. Udita Gajanan Desai (Guarantor) to repay the amount mentioned in the said Notice being **Rs. 9,54,37,829.39 (Rupees Nine Crore Fifty Four Lakh Thirty Seven Thousand Eight Hundred Twenty Nine and Thirty Nine Paise Only)** within 60 days from the date of the said Notice Plus interest thereon Plus other charges. The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken physical possession of the properties described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on 30th April, 2026. The Borrower/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the Bank of Baroda for an amount **Rs. 9,54,37,829.39 (Rupees Nine Crore Fifty Four Lakh Thirty Seven Thousand Eight Hundred Twenty Nine and Thirty Nine Paise Only)**, Plus interest thereon and other charges. The Borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
Property 1:- "Flat No. F3, admeasuring 425 sq.ft. carpet area equivalent to 532 sq.ft. built up area being on the first floor, in the building known as " Dulaba Prasad", Situated at S. M. Jadhav Road, Dadar (East), Mumbai - 400014 CS No. 43/62, Plot No. 60-D and 60-F situated at Dadar Niagaon Division."
Property 2:- "Flat No. F4, admeasuring 534.50 sq.ft. carpet area equivalent to 669 sq.ft. built up area being on the first floor, in the building known as " Dulaba Prasad", Situated at S. M. Jadhav Road, Dadar (East), Mumbai - 400014 CS No. 43/62, Plot No. 60-D and 60-F situated at Dadar Niagaon Division."
Date: 30/04/2026
Place: Mumbai
Sd/-
Authorized Officer
(Bank of Baroda)

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRADHVI MULTITRADE PRIVATE LIMITED

| Sl. No. | PARTICULARS | DETAILS |
|---------|--|---|
| 1. | Name of the corporate debtor | Pradhvi Multitrade Private Limited |
| 2. | Date of incorporation of the corporate debtor | 28th February, 2011 |
| 3. | Authority under which corporate debtor is incorporated / registered | RoC/Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of the corporate debtor | U51101MH2011PTC214077 |
| 5. | Address of the registered office and principal office (if any) of the corporate debtor | Room No. 12, Mata Ramdevi Niwas, N.S. Road, Mulund (West), Mumbai, Maharashtra - 400080 |
| 6. | Date of closure of Insolvency Resolution Process | 28-04-2026 |
| 7. | Liquidation commencement date of the corporate debtor | 29-04-2026 (Order dated 17-04-2026 & Order received on 29-04-2026) |
| 8. | Name and registration number of the insolvency professional acting as liquidator | Mr. Hasi Mal Kachhara IBB/PA-002/IP-N00342/2017-2018/10992 |
| 9. | Address and e-mail of the liquidator, as registered with the Board | Address: A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai-400093 Email: hasimal.kachhara@nsdl.com |
| 10. | Address and e-mail to be used for correspondence with the liquidator | Mr Hasi Mal Kachhara M/s Waterfall Insolvency Professionals Pvt Ltd Address: 1221, Meher Chamber V, Nariman Point, Mumbai - 400021 E-mail id: gmpclm@gmail.com |
| 11. | Last date for submission of claims | 29th May 2026 (Thirty days from the receipt of the Liquidation Order) |

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of liquidation of **Pradhvi Multitrade Private Limited** on 17.04.2026 (Uploaded on NCLT website on 29.04.2026). The stakeholders of **Pradhvi Multitrade Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 29.05.2026, to the liquidator at the address mentioned against item No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder under the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.
Sd/-
Hasi Mal Kachhara, Liquidator
IBBI Registration No: IBB/PA-002/IP-N00342/2017-2018/10992
AFA No: AA2/10992/02/311226/204156 valid till 31.12.2026
Date: 30.04.2026 Place: Mumbai